

Kerala Gazette No. 12 dated 23rd March 2021.

PART I

Section i



GOVERNMENT OF KERALA

Law (Legislation-Publication) Department

NOTIFICATION

No. 19083/Leg. Pbn. 2/2019/Law. *Dated, Thiruvananthapuram, 20th September, 2019.*

The following Act of Parliament published in the Gazette of India, Extraordinary, Part II, Section I dated 15th day of July, 2019 is hereby republished for general information. The Bill as passed by the House of Parliament received the assent of the President of India on the 15th day of July, 2019.

By order of the Governor,

ARAVINTHA BABU, P. K.,

Law Secretary.

THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ACT, 2019

(ACT No. 11 OF 2019)

AN

ACT

further to amend the Homoeopathy Central Council Act, 1973.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called Homoeopathy Central Council (Amendment) Act, 2019.

(2) It shall come into force on the 2nd day of March, 2019.

2. Amendment of section 3A.—In section 3A of the Homoeopathy Central Council Act, 1973 (59 of 1973), in sub-section (2), for the words “within a period of one year”, the words “within a period of two years” shall be substituted.

3. Repeal and savings.—(1) The Homoeopathy Central Council (Amendment) Ordinance, 2019 (Ord. 11 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Homoeopathy Central Council Act, 1973 (59 of 1973), as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act as amended by this Act.